

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:645
ANSWERED ON:28.07.2010
MISUSE OF FUNDS UNDER SSA
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether financial and other irregularities have been reported in the implementation of Sarva Shiksha Abhiyan (SSA);
- (b) if so, the details thereof during the last three years, State-wise;
- (c) the number of officers against whom action has been taken for their involvement in the said cases, State-wise; and
- (d) the steps taken or proposed to be taken to check such practice in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (c) The Performance Audit report on Sarva Shiksha Abhiyan (SSA) for the period 2001-2002 to 2004-05, submitted by the Comptroller and Auditor General of India in August, 2006, indicates that an amount of Rs. 53 crores can be classified as expenditure, not covered under the SSA guidelines.

Certain instances of financial irregularities have been reported from States. Andhra Pradesh reported and embezzlement of Rs. 14.98 crores under DPEP/ SSA accounts in 2006-07. An FIR was lodged and the State CID investigated the matter. The State Government suspended three Accounts Officials, and transferred another three out of the State Project Office of SSA. In Haryana (2005-2007), 11 officials involved in financial irregularities have been proceeded against, and services of two officials have been terminated. In Karnataka, action has been taken against 21 officials and an amount of Rs. 8.58 lakhs recovered from them. In West Bengal, an amount of Rs. 517.80 lakh was fraudulently withdrawn by eight officials in one district, where the CID has arrested seven persons and proceedings are under way. In Gujarat (2007- 2008) action was taken against two officials involved in financial irregularities and Rs. 15.98 lakhs recovered. Nine officials have been suspended in Rajasthan on complaints of misuse of SSA funds and other irregularities. In Himachal Pradesh FIR was ledged on a complaint of misuse of SSA funds and an amount of Rs. 3.02 lakhs has been recovered.

(d) The Government of India has directed the States/ UTs to recoup the inadmissible expenditure to the State SSA programmes. The States/UTs have also been strictly instructed to avoid recurrence of such instances in future. The Financial and Procurement Manual for SSA lays down detailed procedures on accounting, fund flow arrangements, financial reporting, internal controls, external audit and procurement procedures, etc. Concurrent financial reviews are undertaken by a professional body of auditors, and field monitoring is undertaken by Social Science Institutions.